

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 593 of 2000

Thursday, this the 27th day of June, 2002

CORAM

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. V.P. Gopala Krishnan,
JTO, Out Door, Muvattupuzha
(Lakshmi Bhavan, Market PO,
Muvattupuzha).Applicant

[By Advocate Mr. Philip V. Mathews]

Versus

1. Union of India represented by its
Secretary, Department of Telecommunications,
20-Ashoka Road, Sanchay Bhavan,
New Delhi - 110 001

2. The Chief General Manager, Telecom,
Kerala Telecom Circle,
Thiruvananthapuram - 695 003

3. The Chief General Manager,
Maharashtra Telecom Circle,
Mumbai - 400 001

4. Venu Gopalan Puthenpurayil,
JTO, Cable Construction, Vikas Bhavan,
Link Road, Kozhikode.Respondents

[By Advocate Mr. C. Rajendran, SCGSC (R1 to R3)]

O R D E R

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

This case has come up for hearing several times on account of the absence of the applicant to present the case. On 14-6-2002, since the applicant's counsel was not present, the case was adjourned to 21-6-2002. None appeared on behalf of the applicant even on 21-6-2002 and accordingly the case was further adjourned to 26-6-2002. Even on that date the applicant was not represented and as a last and final opportunity the case was adjourned to today, i.e. 27-6-2002.

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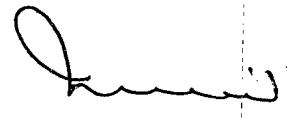
We regret to observe that the applicant has shown scanty interest in prosecuting the case and in these circumstances, we consider it unnecessary to drag on the matter.

2. Accordingly, the Original Application is dismissed for default and non-prosecution. No costs.

Thursday, this the 27th day of June, 2002



K.V. SACHIDANANDAN
JUDICIAL MEMBER



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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